

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
RAJYA SABHA  
UNSTARRED QUESTION NO. 2166  
TO BE ANSWERED ON 04.08.2022**

**APP BASED CAB DRIVERS AND AGGREGATORS**

**2166. SHRI DEREK O' BRIEN:**

**Will the Minister of Labour and Employment be pleased to state:**

- (a) whether Government in the light of cab driver's trade unions pleas, has made any progress on categorizing the app based cab drivers as unorganized and/or wage workers in order to receive social security benefits;**
- (b) if so, the details thereof and, if not, reasons therefor;**
- (c) whether Government plans to categorize all gig economy workers as unorganized and/or wage workers in order to include them in social security benefits; and**
- (d) if so, the details thereof and, if not, the manner in which Government plans to extend said benefits to them?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SHRI RAMESWAR TELI)**

**(a) to (d): The Code on Social Security, 2020 has defined gig workers and platform workers which includes app based workers also. The Code, inter-alia, includes all categories of app based workers in order to provide them social security benefits through formulation of schemes. The Code has various provisions including setting up of a Social Security Fund and one of the sources of fund, is contribution from aggregator between 1 to 2% of annual turnover of an aggregator subject to the limit of 5% of the amount paid or payable by an aggregator to such workers. The Government has launched e-Shram portal on 26.08.2021 for registration and creation of a Comprehensive National Database of Unorganized Workers including gig and platform workers. It allows a person to register himself or herself on the portal on self-declaration basis, which is spread across around 400 occupations.**

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